

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF  
TELANGANA::HYDERABAD**

**SUB: High Court for the State of Telangana** – Nomination of two Additional District and Sessions Judges to participate in the Academic Programme No.P-1283 “Workshop for Principal District and Sessions Judges dealing with Trial of Extremism/ Terrorism Cases” scheduled to be held on 19.02.2022 and 20.02.2022, through video conferencing – Relief Arrangements – ORDERS – ISSUED.

**READ:** 1. NJA/Dir/Ac.Prog./2021-22/1934, from the Director, National Judicial Academy, Bhopal, dated 14.08.2020.  
2. High Court’s letter in ROC.No.2018/SO/2021, dated 09.02.2022.

**ORDER ROC.NO. 656/2022-B.SPL., DATED: 15.02.2022**

**The High Court is pleased to pass the following order:**

The following Additional District and Sessions Judges, mentioned in Column No.2, who are nominated to participate in the Academic Programme No.P-1283 “**Workshop for Principal District and Sessions Judges dealing with Trial of Extremism/ Terrorism Cases**” scheduled to be held on 19.02.2022 and 20.02.2022, through video conferencing, vide High Court’s letter 2<sup>nd</sup> read above, are hereby directed to handover charge of their respective post(s) and also the post(s) for which they are holding full additional charge if any, to the officers mentioned against their names in Column No.3, while proceeding to attend the said programme.

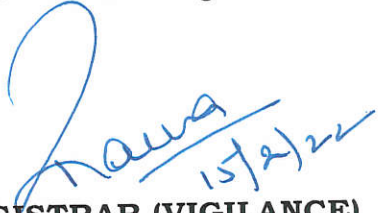
SL. NO.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	OFFICER PLACED IN FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	<b>Sri D.Hemanth Kumar,</b> IV Additional Metropolitan Sessions Judges-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.	V Additional Metropolitan Sessions Judge (to try the offences against Women), Mahila Court -cum- XIX Additional Chief Judge, City Civil Court, Hyderabad
2.	<b>Sri M.Nagaraju,</b> I Additional District and Sessions Judge, Nalgonda.	Judge, Family Court-cum-VI Additional District and Sessions Judge, Nalgonda.

The officers mentioned in Column No.3, will be full additional charge for the post(s) mentioned in Column No.2 and also the post(s) for which the officers are holding full additional charge if any, during the period of absence of the officers who are nominated to participate in the said Programme.

On return from the said programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

In case the nominated officers from whom they have to take charge or whom they have to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges, shall make alternative arrangements under intimation to the High Court.

**NOTE:** The proceedings is placed in the High Court's Web Site <http://tshc.gov.in>.  
The downloaded copy from the web site is valid for attending the said Academic Programme, through video conference.

  
**REGISTRAR (VIGILANCE)**

To

1. The Officers concerned.
2. The In-charge Officers.
3. The Registrar General, High Court for the State of Telangana, Hyderabad.
4. The Metropolitan Sessions Judge, Hyderabad.
5. The Prl. District and Sessions Judge, Nalgonda.
6. The IV Additional Metropolitan Sessions Judges-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.
7. The I Additional District and Sessions Judge, Nalgonda.
8. The Section Officer, Special Officers Section, High Court for the State of Telangana, Hyderabad.  
+Spare.